

IN THE COURT OF MS. MADHU JAIN, A.C.M.M. TIS HAZARI, DELHI.

COMPLAINT NO. 58//2004.

IN THE MATTER OF:

SECURITIES AND EXCHANGE BOARD OF INDIA, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Regional Office at New Delhi, represented by its Legal Officer/Manager/Asst. General Manager Mr. Sharad Bansode.

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COMPLAINANT

VERSUS

- TIMES ORCHID (INDIA) LTD. A-2/165, Safdarjung Enclave, New Delhi-110029.
- Shri. Swinder Singh Dhadwal, S/o. Shri. Shamsher Singh Dhadwal, R/o. D-16/85, Sector 3, Rohini, Delhi-110085.

[PO]

Shri. Harjeet Singh Hundal,
 S/o. Shri. Gurdut Singh Hundal,
 R/o. Near Kisan Agro Industires,
 Pehwa, Distt. Kurukshetra,
 Haryana.

PO

Shri. Ravinder Dhanju,
 S/o. Shri. Ajit Singh Dhanju,
 R/o. Near City College Pehwa,
 Distt. Kurukshetra,
 Haryana.

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ACCUSED

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL PROCEDURE, 1973 READ WITH SECTION 24(1), 27 OF SECURITIES EXCHANGE BOARD OF INDIA ACT, 1992.

MOST RESPECTFULLY SHOWETH:





CC No.28/2004

19.07.2007

Present: Shri V.K. Singh, advocate for SEBI.

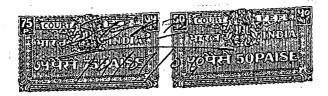
All the accused are P.O.

Ld. Counsel for SEBI has filed certain documents. Sh. Manish Vashist, Manager is present and has been examined as PW-1. In view of request of Ld. Counsel for the SEBI, this file be consigned to record room under Section 299 Cr.P.C. with a liberty to it to get the same revived as and when any accused is arrested.

(PADAM KANT SAXENA) ADDITIONAL SESSIONS JUDGE: DELHI/19.07.2007

Office of The District & Services Judge
Delhi.
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Indian Mindress Act-1978



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COMPLAINT NO.

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a statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its
Regional Office at New Delhi, represented
by its Legal Officer/Manager/Asst.

VERSUS

- TRI GOLDEN PLANTATIONS AND RESORTS LTD. B-142, Model Town, New Delhi.
- Shri. G.P.Tripathi, Managing Director, R/o. B-142, Model Town, New Delhi.
- Shri. S. R. Thripathi, R/o. B-142, Model Town, New Delhi.
- Shri. Prashant Jain, R/o. B-142, Model Town, New Delhi.

ACCUSED

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL PROCEDURE, 1973 READ WITH SECTION 24(1), 27 OF SECURITIES EXCHANGE BOARD OF INDIA ACT, 1992.

